

**GOVERNMENT OF INDIA
TRIBAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:4646
ANSWERED ON:21.02.2014
INCLUSION OF CASTES OF KARNATAKA IN ST LIST
Vishwanath Shri Adagur H

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the State Government of Karnataka has sent any proposal to Union Government to include some castes of the State in the list of Scheduled Tribes during the last three years and till date;
- (b) if so, the details thereof;
- (c) the action taken/ proposed to be taken by the Union Government thereon;
- (d) the number of castes which have been given the status of Scheduled Tribes in Karnataka by the Union Government;
- (e) whether some castes in Karnataka enjoy the status of Scheduled Tribes only in a few districts and treated as Scheduled Castes in remaining part of the State; and
- (f) if, so the details thereof alongwith the reaction of the Union Government thereto ?

Answer

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SMT. RANEE NARAH)

- (a) to (c): The Government of Karnataka has not sent any proposal for inclusion of a community in the list of the Scheduled Tribes of the State during the last three years and till date. However, the proposal for inclusion of "Halakki Vokkalu" community in list of STs of Karnataka was received from the Government of Karnataka in the year 2009. The observations of RGI on the proposal has been referred to the Government of Karnataka.
- (d): There are fifty communities alongwith synonymous names which have been notified as Scheduled Tribes under Article 342 of the Constitution in the State of Karnataka.
- (e): There is no community in Karnataka which enjoys the status of Scheduled Tribes only in a few districts and is treated as Scheduled Castes in the remaining part of the State.
- (f): In view of (e), above does not arise.